

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1188 OF 2018 IN**  
**DFR NO. 2430 OF 2018**

**Dated: 3<sup>rd</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Damodar Valley Corporation**

**.... Appellant(s)**

**Vs.**

**Jharkhand State Electricity Regulatory  
Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) :

Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s) :

Mr. Farrukh Rasheed for R-1  
  
Mr. Rajiv Yadav for R-2

**ORDER**

**IA No. 1188 of 2018**

***(Appln. for condonation of delay in filing Appeal)***

There is 09 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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**APPEAL NO. 281 OF 2018**  
**(DFR NO. 2430 OF 2018)**

Admit. Learned counsel for the respondents are directed to file reply within four weeks' time i.e. on or before 01.11.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 15.11.2018 with advance copy to the other side.

List the matter on **29.11.2018.**

**(S.D. Dubey)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**